is :

India."

"That leave be granted to introduce a Bill further to amend the Constitution of

The motion was adopted.

डा क्**क्षीनारायण पांडे:** मैं विधेगक पुर.स्थापित करना हूं।

CONSTITUTION (AMENDMENT) BILL*
(Insertion of new ar, icles 23A, 23B & 23C)

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill futher to amend the Constitution of India."

The motion was adopted.

PROF. MADHU DANDAVATE: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Article 368)

श्री घटल बिहारी वं बपेयो (ग्वालियर) : उपाध्यक्ष महोदय, मैं भारत के संविधान का और संघोधन करने वाल विधेयक को पुर:स्थापित करने की अनुमति बाहता हूं।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

भी अटल बिहारी वाजपैयाः मैं विघेयक को पूर स्थापित करता ह।

Introduced

CONSTITUTION (AMENDMENT) BILL*
(Substitution of article 370)

अ. अटल बिहारी वा थेयी (ग्वालियर): उपाध्यक्ष महोदय मैं मारत के संविधान का और मंशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमित चाहता है।

MR DEPUTY-SPTAKER: The question

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The mation was adopted.

श्री अटल विहारी वाजपेयी: मैं विषेयक को पुरस्थापित करता हूं।

POSSESSION OF FIRE ARMS AND AMMUNITION BILL*

श्री राम रतन शर्मा (बांदा): उपाध्यक्ष महोदय, मैं नागरिकों के कतिपय प्रवर्ग द्वारा अग्न्यायुध और गोलाबारूद कब्जे में रखे जाने की व्यवस्था करने तथा आयुध अधिनियम, 1959 का निरमन करने वाले विधेयक को पर:स्थापित करने की अनुमति चाहता हूं।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the possession of firearms and ammunition by certain category of citizens and to repeal the Arms Act, 1959."

The motion was adopted.

^{*}Published in Gazette of India Extraordinary, Part II, section 2, dated 9-7-71.